GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 1711 TO BE ANSWERED ON 31.07.2023

SOCIAL SECURITY BENEFITS TO GIG WORKERS

1711. DR. BEESETTI VENKATA SATYAVATHI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government has made suitable provisions for parttime employees in the new Labour Codes;
- (b)if so, the details thereof and if not, the reasons therefor;
- (c)whether the Government has made provisions for providing social security benefits to the gig workers across all the platforms; and (d)if so the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

- (a) & (b): The four Labour Codes envisage strengthening the protection available to workers, including unorganized workers, in terms of statutory minimum wage, social security and healthcare of workers. The Labour Codes aim to cover all forms of employment including traditional and non-traditional forms of employment and have also defined various terms such as "employee", "worker", "gig worker", "platform worker", "unorganized worker" "home-based worker", "contract labour" "inter-State migrant worker", "building worker", "wage worker", "motor transport worker", "audio-visual worker" etc.
- (c) & (d): The Code on Social Security, 2020 provides for framing of suitable social security schemes for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code also provides for setting up a Social Security Fund and one of the sources of fund, is contribution from aggregator between 1 to 2% of annual turnover of an aggregator subject to the limit of 5% of the amount paid or payable by an aggregator to such workers.
